

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,  
WESTERN ZONE BENCH, PUNE**

**I.A NO. 699 OF 2025 (WZ)**

**IN**

**APPEAL NO. 563 OF 2025 (WZ)**

MOHAN PANDURANG HALARNKAR .. Appellant

Versus

Goa Coastal Zone Management Authority (GCZMA) & 4 Ors

...Respondents

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FILED THROUGH

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PLACE: Pune

DATE: *21/11/2025*

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.. Appellant

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**REPLY TO APPLICATION ON BEHALF OF RESPONDENT  
NO. 5 FOR STAY, I.A 699/2025 FILED BY THE  
APPELLANT IN APPEAL NO. 563/2025.**

**MOST RESPECTFULLY SHOWETH:**

I, Shri. Anil Prabhakar Naik, S/o late Prabhakar Shambhoo Naik,  
R/o - 64/F, Parel Village, Parel, Mumbai -400012, do hereby  
solemnly affirm and state on oath as under:-

1. That I am the Respondent No. 5, and such I am well  
conversant with the facts and circumstances of the case and

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in that capacity I am duly competent to swear to the present affidavit.

2. That after carefully going through the Appeal filed on behalf of the Appellant, I am submitting the present Reply for kind consideration of this Hon'ble Tribunal.

3. I state that the Appellant has filed the present Appeal challenging the demolition direction bearing reference No. GCZMA/N/Ille-Compl/22-23/35/Part XIV/3965 dated 28/02/2025 passed by the Respondent No. 1 Goa Costal Zone Management Authority (GCZMA) directing demolition of illegal structure.

4. At the outset, the contents, allegations and averments made in Stay Application are denied ad seriatim as though traversed, save and except as rare matters of record and/or as are specifically admitted herein. It is stated the contents of the Application are baseless, incorrect and liable to be rejected at the threshold.

5. I state that the contentions raised in the Application are not true and correct and the same are denied by the Respondent. There is no justifiable reason mentioned by the Applicant for filing an Appeal. The conjectures made by the Applicant in

Applicant



the present I. A 160/2025 is without any sufficient cause or evidence.

**PARA -WISE REPLY:**

6. It is stated that the allegations and the averments of the Appellant/Applicant in Para -1-2 of the Stay Application bearing I.A 699/2025 are false, incorrect and baseless. It is stated that the Appellant/Applicant is seeking to deliberately mislead this Hon'ble Tribunal with grossly false assertions.
7. The Contents of Para 3 of the Application are misleading facts while suppressing the material facts on record in order to prejudice this Hon'ble Tribunal against the Respondent No. 5. That the contents of Para -3 are vehemently denied. It is denied that the said structure existing in the said property was constructed prior to 1991, i.e. prior to the CRZ Notification coming into force. It is submitted that the said illegal structure is a newly constructed structure without any permission from authorities that fall within CRZ, and the said illegal structure is used for commercial activities by the Appellant herein.
8. The Contents of Para 4 of the Application are misleading facts while suppressing the material facts on record in order to

*Apnaik*



prejudice this Hon'ble Tribunal against the Respondent No.

5. That the contents of Para -4 are vehemently denied. It is denied that the direction passed by the Respondent No.1 is bad in law. That the Appellant has done altogether new construction which falls under CRZ, but after order is passed against him after following due process of law, and the Applicant failed to prove his case on merit and rightful legal defence before the GCZMA, now making a contradictory stand before this Hon'ble Tribunal.

9. The Contents of Para 5 of the Application are misleading facts while suppressing the material facts on record in order to prejudice this Hon'ble Tribunal against the Respondent No.

5. That the contents of Para -5 are vehemently denied. It is specifically denied that the impugned order were passed in a casual and mechanical manner without application of mind. That the Applicant is doing commercial activity by renting the premises to tourists and has nothing to do with fishing. It is submitted that the Applicant has violated the CRZ norms by constructing illegal structures in CRZ in the said property without prior permission from the authority.

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10. The Contents of Para 6 of the Application are misleading facts while suppressing the material facts on record in order to prejudice this Hon'ble Tribunal against the Respondent No. 5. That the contents of Para -6 are vehemently denied. It is submitted that the Applicant is a fraud and is making all concocted stories which has no substance.

11. The Contents of Para 7-8 of the Application are misleading facts while suppressing the material facts on record in order to prejudice this Hon'ble Tribunal against the Respondent No. 5. That the contents of Para -7-8 are vehemently denied. It is submitted that the Applicant has failed to make even a prima facie case against the illegal structure. Therefore, the balance of convenience lies in favor of the answering respondent, especially when the Applicant has brought nothing on record to point out any permission for illegal permission from authorities, and this Hon'ble Tribunal ought not to stay the impugned order. It is further submitted that the interim application are mala-fide, motivated and false.

**PRAYERS**

G. P. Nair



It is most respectfully prayed that this Hon'ble Tribunal may be pleased to:

- i. Dismiss the present I.A 699/2025 with exemplary costs;
- ii. Pass such other or further order(s) as this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of the case.



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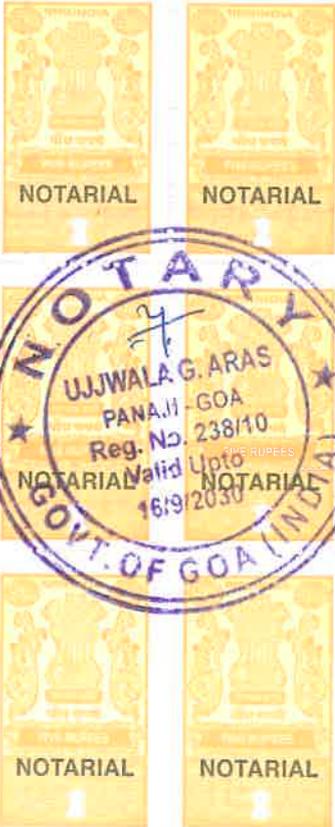
**VERIFICATION**

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Verified at <sup>Panaji</sup> Mapusa, on the 21<sup>st</sup> of Nov, 2025 that the contents of Paragraphs of the aforesaid affidavit are true and correct to the best of my knowledge and belief and nothing has been suppressed or concealed therein.

  
Identified by  
Adv. Ankur Kumar

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SOLEMNLY AFFIRMED, VERIFIED AND  
EXECUTED BEFORE ME

BY Mr. Anil Prabhakar Nait

WHO IS IDENTIFIED BEFORE ME

BY Adv. Anken Kumar - 6743 8504 7362

WHOM I KNOW PERSONALLY

WHICH I ATTEST

REG. UNDER NO. 2071 DT 21/11/2025

*Ujjwala G. Aras*

MRS. UJJWALA G. ARAS  
ADVOCATE & NOTARY-PANAJI  
STATE OF GOA (INDIA)